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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(s).3148-3149 OF 2002

TAMIL NADU HOUSING BOARD ...Appellant

VERSUS

L. CHANDRASEKARAN (DEAD) BY L.Rs.
AND OTHERS ...Respondents

O R D E R

This matter is listed for correction of the cause title of the judgment 29.1.2010 in the above civil appeals.

By mistake, the name of the respondent was recorded as L. Chandrasekaran and others. The fact that L. Chandrasekaran has died had not been noticed. Necessary correction may now be carried out by showing the cause title as under:

TAMIL NADU HOUSING BOARD ...Appellant

VERSUS

L. CHANDRASEKARAN (DEAD) BY L.Rs.
AND OTHERS ...Respondents

.....J.
(G.S. SINGHVI)

.....J.
(ASOK KUMAR GANGULY)

NEW DELHI,
April 26, 2010.
ITEM NO.2

COURT NO.11

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 3148-3149 OF 2002

TAMIL NADU HOUSING BOARD Appellant (s)

VERSUS

L. CHANDRASEKARAN (DEAD) BY LR.s. & ORS. Respondent(s)

(For directions and office report)

Date: 26/04/2010 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE ASOK KUMAR GANGULY

For Appellant(s) Mr. S. Thananjayan, Adv.

For Respondent(s) Mr. Pramod Dayal, Adv.

Mr. T. Harish Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Necessary correction may now be carried out
by showing the cause title as under:

TAMIL NADU HOUSING BOARD ...Appellant

VERSUS

L. CHANDRASEKARAN (DEAD) BY L.Rs.
AND OTHERS ...Respondents

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master

(Signed Order is placed on the file)